

(a) the steps Government have taken to strengthen the Panchayati structure in the country; and

(b) the name of the States where this system is continuously prevailing and the names of these States where this system has been abandoned and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) :

(a) Panchayati Raj comes within the purview of the State list of the Seventh Schedule to the Constitution. Panchayati Raj institutions are designed by the laws enacted by State Legislatures so as to suit local conditions. However, the Government of India have been examining the recommendations of the Ashoka Mehta Committee and various suggestions for strengthening the structure of the Panchayati Raj Institutions so as to make them an effective instrument of local self-Government and rural development.

(b) Panchayati Raj system is in existence in all the States except Meghalaya and Nagaland where Autonomous District Councils and Village Councils respectively perform the functions of Panchayati Raj Institutions.

Fishing Development in Assam

2381. **SHRI SONTOSH MOHAN DEV :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that the Assam State Government have submitted to the Union Government a project report for fishery development in the State;

(b) if so, the details thereof;

(c) whether it is also a fact that the World Bank has agreed to provide assistance for this purpose; and

(d) if so, the main features of the Project in which the World Bank will provide assistance and other details?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) Yes, Sir.

(b) Project envisages development of 28000 hectares of Beel Water area for culture and capture fisheries in Assam under World Food Programme.

(c) and (d) Question does not arise.

Andhra Pradesh Projects cleared by Centre in 1983

2382. **SHRI P. RAJAGOPAL NAIDU :** Will the Minister of IRRIGATION be pleased to state :

(a) the number of major irrigation projects cleared this year concerning Andhra Pradesh by the Central Government; and

(b) the number of medium irrigation projects cleared by Central Government this year concerning Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) and (b) No major or medium irrigation scheme of Andhra Pradesh has been cleared by the Planning Commission during the last twelve months.

Request from Jammu & Kashmir for Subsidized Sprays

2383. **PROF. SAIF-UD-DIN SOZ :** Will the Minister of AGRICULTURE be pleased to state;

(a) whether his Ministry was approached by the Government of Jammu and Kashmir to sanction two additional subsidized sprays this year to save orchards from scab and other diseases; and

(b) if so, what action was taken on the request from the Jammu and Kashmir Government?

THE MINISTER FOR AGRICULTURE (RAO BIRENDRA SINGH) (a) Yes, Sir.

(b) The State Government have been informed that under the Centrally Sponsored Scheme for the Control and Eradication of Pests and Diseases of Agricultural Importance including Weed Control in Endemic Areas, already four sprays are allowed throughout the apple-growing season for which Central subsidy is admissible at the prescribed rates. During the year 1983-84, administrative approval for Rs. 44.60 lakhs as Central Share of subsidy had already been issued in favour of the State of Jammu and Kashmir and funds for the first two quarters of the year 1983-84 amounting to Rs. 22 lakhs have also been released.

**Projects Held up due to Inter-State
River Water Disputes**

2384. SHRI BRAJIMOHAN MOHANTY : Will the Minister of IRRIGATION be pleased to state :

(a) which of the major irrigation projects have been held up on account of inter-State dispute on river waters;

(b) which of the disputes are under adjudication stage with the competent tribunals; and

(d) whether there is any proposal to introduce any new mode of adjudication for speedy disposal of the disputes?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) The main pending inter-State river water disputes relate to the further use and development of waters of Cauvery and Yamuna basins, due to which 18 major irrigation schemes are pending clearance. A list of these schemes is enclosed.

(b) None of the pending disputes is under adjudication with the Tribunals at present.

(c) There is at present no proposal to introduce any new mode of adjudication for speedy disposal of the inter-State river water disputes.

Statement

List of Major Irrigation Projects Pending due to River Water Dispute

S. No.	State concerned	Name of Project
I Cauvery River Basin		
1.	Karnataka	Hemavathi
2.	-do-	Kabini
3.	-do-	Hosptana Lift
4.	-do-	Harangi
5.	-do-	Yagachi
6.	-do-	K. R. Sagar Right Bank Canal Stage-I
7.	Kerala	Kerala-Bhavani
8.	-do-	Kuttiadi Augmentation
9.	Tamilnadu	Modernisation of Cauvery Delta system.